

THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT)  
ACT, 1962

No. 48 OF 1962

[5th December, 1962]

An Act further to amend the Employees' Provident Funds  
Act, 1952.

Enacted by Parliament in the Thirteenth Year of the  
Republic of India as follows:—

Short  
title and  
commence-  
ment.

1. (1) This Act may be called the Employees' Provident Funds  
(Amendment) Act, 1962.

(2) It shall come into force on such date<sup>1</sup> as the Central Gov-  
ernment may, by notification in the Official Gazette, appoint.

Amend-  
ment of  
section 6.

2. In sub-section (1) of section 6 of the Employees' Provident  
Funds Act, 1952, in the proviso, for the words "Provided that", the  
following shall be substituted, namely:—

19 of 1952

"Provided that in its application to any establishment or  
class of establishments which the Central Government, after  
making such enquiry as it deems fit, may by notification in the  
Official Gazette specify, this sub-section shall be subject to the  
modification that for the words 'six and a quarter per cent.', the  
words 'eight per cent.' shall be substituted:

Provided further that".

<sup>1</sup>1st January, 1963; *vide* Notification No. S.O. 3792, dated 13-12-1962, Gazette  
of India, Extraordinary, Pt. II, Sec. 3 (ii), . 2335